

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1154/2020

LAVANYA BHATT & ORS.

Petitioner(s)

VERSUS

CONSORTIUM OF NATIONAL LAW UNIVERSITIES & ORS. Respondent(s)
(FOR IA No.101425/2020-GRANT OF INTERIM RELIEF and IA
No.101429/2020-EXEMPTION FROM FILING O.T. and IA No.101428/2020-
EXEMPTION FROM FILING AFFIDAVIT)

Date : 09-10-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAHFor Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Nachiketa Joshi, Adv.
Mr. Santosh Kumar, Adv.
Mr. Amit Sharma, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Mukul Singh, Adv.
Mr. Praneet Pranav, Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Mr. Ankit Raj, Adv.
Mr. Piyush Beriwal, Adv.
Ms. Indira Bhakar, Adv.
Mr. Kumar Prashant, Adv.
Ms. Vanya Gupta, Adv.
Ms. Ankita Chaudhary, AORFor Respondent(s) Mr. P.S. Narasimha, Sr. Adv.
Mr. K. Parameshwar, AOR
Mr. M.V. Mukunda, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard Mr. Gopal Sankaranarayanan, learned senior counsel for the petitioners as well as Mr. P.S. Narasimha, learned senior counsel for the respondents.

This petition has been filed under Article 32 of the

Constitution by the five petitioners who have appeared in CLAT 2020 Examination. The examination was held on 28.09.2020 and the result has already been declared on 03.10.2020.

Learned senior counsel for the petitioners submits that in the examination, there were technical problems, certain questions and key answers were not correct and the options given by the petitioners were not correctly recorded in the software.

Learned senior counsel for the respondents submits that a decision has been taken in this regard in which three answers were modified and three questions were deleted. He further submits that there is already a Grievance Redressal Committee where grievances can be placed. If the petitioners have any grievance, they may file a representation to the Grievance Redressal Committee.

We have heard learned counsel for the parties and perused the record.

The petitioners themselves have filed a communication dated 27.09.2020 (Annexure P2) by which the Grievance Redressal Committee has been constituted which is headed by the Former Chief Justice of India. Learned senior counsel for the respondents submits that after declaration of the result, counselling has already started and a large number of candidates have completed their counselling.

In the facts of the present case, we are of the view that ends of justice be served in giving liberty to the petitioners to submit a representation to the Grievance Redressal Committee with regard to their grievance within three days from today. We order accordingly. We have no doubt that the petitioners' representation be considered by the Committee at an early date.

With the above liberty, the writ petition is dismissed.

Pending applications stand disposed of.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER